

Court No. - 4

Case :- WRIT - C No. - 6102 of 2022

Petitioner :- Ms. X Thru. Her Legal Guardian Bharat Lal

Respondent :- State Of U.P. Thru. Prin. Secy. Deptt. Of Home Civil Sectr. Lko. And Others

Counsel for Petitioner :- Ashish Kumar Singh

Counsel for Respondent :- C.S.C.

Hon'ble Attau Rahman Masoodi,J.

Hon'ble Om Prakash Shukla,J.

The petitioner who is stated to be 12 years of age is a victim of rape. The termination of unwanted pregnancy is an issue that has cropped up before us in the present writ petition. As per the statement of victim, pregnancy is of 16 weeks. The Court lacks medical expertise for expressing an opinion in this regard.

The KGMU, Lucknow is permitted to be impleaded as an opposite party during course of the day.

Let the victim be examined at KGMU, Lucknow at the earliest.

The victim is permitted to be taken to the KGMU, Lucknow immediately where she shall be admitted and subjected to the medical examination.

Registrar, KGMU, Lucknow is hereby directed to ensure admission of the petitioner whose name shall remain undisclosed. The medical report upon the examination of the victim shall be placed before this court on or before 14.09.2022. The guardian of the victim namely Bharat Lal shall ensure production of the victim at KGMU, Lucknow on 10.09.2022. Compliance report shall be submitted by KGMU, Lucknow through the Chief Standing Counsel or the Standing Counsel appointed by the KGMU, Lucknow.

The Chief Medical Officer, Bahraich shall arrange for the transportation of the victim alongwith her guardian to KGMU, Lucknow. Besides ensuring the arrangement, the expenditure for medical examination etc, expenditure for lodging of two persons and all others medical expenses incurred by the victim shall also be met with out of the state funds available.

List on 14.09.2022 .

Order Date :- 8.9.2022/Shahnaz